

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 25/RP/2016
in
Petition No. 205/GT/2013**

Coram:
Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Date of Hearing: 2.8.2016
Date of Order: 8.8.2016

In the matter of

Review of Commission's order dated 14.3.2016 in Petition No. 205/GT/2013 regarding approval of generation tariff of Rihand Super Thermal Power Station-III, (1000 MW) for the period from the actual date of commercial operation of Unit-I & II to 31.3.2014.

And in the matter of

In the matter of

NTPC Ltd
NTPC Bhawan,
Core-7, SCOPE Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110003

...Petitioner

Vs

1. Uttar Pradesh Power Corporation Ltd
Shakti Bhawan, 14, Ashok Marg,
Lucknow – 226001
2. Jaipur Vidyut Vitaran Nigam Ltd.,
Vidyut Bhawan, Janpath, Jaipur – 302005
3. Jodhpur Vidyut Vitaran Nigam Ltd.
New Power House, Industrial Area,
Jodhpur – 342003
4. Ajmer Vidyut Vitaran Nigam Ltd.
Old Power House, Hatthi Bhatta,
Jaipur Road, Ajmer – 305001
5. Tata Power Delhi Distribution Ltd
33 kV Sub-station, Kingsway Camp,
Delhi –110009
6. BSES Rajdhani Power Ltd
2nd Floor, B-Block
BSES Bhawan, Nehru Place,
New Delhi – 110019



7. BSES Yamuna Power Ltd
Shakti Kiran Building, Kakardooma,
Delhi – 110 092
8. Haryana Power Purchase Centre,
Shakti Bhawan, Sector, VI
Panchkula – 134109
9. Punjab State Power Corporation Limited
The Mall, Secretariat Complex,
Patiala – 147001
10. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House,
Shimla-171004
11. Power Development Department,
Govt of J&K, Secretariat,
Srinagar
12. Engineering Department,
Union Territory of Chandigarh, Sector 9D,
Addl. Office Building
Chandigarh-160009
13. Uttarakhand Power Corporation Ltd,
Urja Bhawan, Kanwali Road,
Dehradun-248001

...Respondents

Parties present:

Shri Ajay Dua, NTPC
Shri R. K. Sood, NTPC
Shri Neeraj Kumar, NTPC
Shri Nishant Gupta, NTPC

Interim Order

This application has been made by the petitioner, NTPC, for review of order dated 14.3.2016 in Petition No 205/GT/2013, whereby the Commission had determined the tariff of Rihand Super Thermal Power Station-III, (1000 MW) for the period from the actual date of commercial operation of Unit-I & II to 31.3.2014 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

2. Aggrieved by the said order dated 14.3.2016, the representative of the petitioner submitted that there are certain errors apparent on the face of the order and sought review on the following issues:



- (i) Deduction of (-) ₹389.67 Lakh of Loan ERV from the capital cost;
- (ii) Consideration of annualized values for repayments of loan/depreciation recovered for part periods instead of periodic value;
- (iii) Consideration of wrong rate of Interest on Working Capital;
- (iv) Error in computation of Receivables for the period from COD of Unit-I (i.e. 19.11.2012) to 31.3.2014 and weighted average GCV of coal for the period from COD of Unit-II (i.e. 27.3.2014) to 31.3.2014;
- (v) Non consideration of reduced IEDC in the capital cost;
- (vi) Consideration of less liability discharge.

3. Heard the representative of the petitioner on 'admission'. Admit and issue notice to the respondents.

4. The petitioner is directed to serve the copy of the review petition along with this order on the respondents by 16.8.2016. The respondents shall file their replies by 26.8.2016, with copy to the petitioner, who shall file its rejoinder, if any, by 6.9.2016. The parties shall ensure the completion of the pleadings within the due date mentioned and no extension of time shall be granted for any reason whatsoever.

5. Petition shall be listed for hearing on 14.9.2016.

-Sd/-
(Dr. M.K.Iyer)
Member

-Sd/-
(A. S. Bakshi)
Member

-Sd/-
(A. K. Singhal)
Member

-Sd/-
(Gireesh B. Pradhan)
Chairperson

